LAW (LEGISLATIVE DRAFTING) DEPARTMENT (GROUP-II)

NOTIFICATION

Jaipur, August 8, 2023

No. F. 2(35)Vidhi/2/2023.- In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorise the publication in the Rajasthan Gazette of the following translation in the English language of the Rajasthan Sarvjanik Pareeksha (Bhartee Mein Anuchit Sadhanon Kee Roktham Ke Adhyupay) (Sanshodhan) Adhiniyam, 2023 (2023 Ka Adhiniyam Sankhyank 17):-

(Authorised English Translation)

THE RAJASTHAN PUBLIC EXAMINATION (MEASURES FOR PREVENTION OF UNFAIR MEANS IN RECRUITMENT) (AMENDMENT) ACT, 2023

(Act No. 17 of 2023)

(Received the assent of the Governor on the 5th day of August, 2023)

An

Act

to amend the Rajasthan Public Examination (Measures for Prevention of Unfair Means in Recruitment) Act, 2022.

Be it enacted by the Rajasthan State Legislature in the Seventy-fourth Year of the Republic of India, as follows:-

- 1. Short title and commencement.- (1) This Act may be called the Rajasthan Public Examination (Measures for Prevention of Unfair Means in Recruitment) (Amendment) Act, 2023.
 - (2) It shall come into force at once.
- 2. Amendment of section 10, Rajasthan Act No. 6 of 2022.- In sub-section (2) of section 10 of the Rajasthan Public Examination (Measures for Prevention of Unfair Means in Recruitment) Act, 2022 (Act No. 6 of 2022),
 - for the existing expression "less than five years but which may extend to imprisonment of ten years", the expression "less than ten years but which may extend to imprisonment for life" shall be substituted; and
 - (ii) in proviso, for the existing expression "five years", the expression "ten years" shall be substituted.

ज्ञान प्रकाश गुप्ता, Principal Secretary to the Government.

राज्य केन्द्रीय मुद्रणालय, जयपुर।